

**SPECIAL BENCH**

**ITEM NO. 105**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.48/ALD/2022**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI KAUSHALENDRA KUMAR SINGH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>th</sup> December,  
2022, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>JM FINANCIAL ASSET RECONSTRUCTION COMPANY LTD V/S GIRISH TANDON</b>
<b>UNDER SECTION</b>	<b>95(1) IBC</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Karan Kohli, Adv.

: *For the Petitioner*

Sh. Abhishek Bose, Adv.

: *For the Personal Guarantor*

**ORDER**

It is stated on behalf of Ld. Counsel for respondent/ personal guarantor that Mr. Girish Tandon has already expired. Let the copy of the death certificate be placed on record so that the petitioner may take appropriate steps in the present petition. Let the same be filed by the next date of hearing.

Let the matter be listed on 31<sup>st</sup> January, 2023.

*—Sd—*

**(Kaushalendra Kumar Singh)  
Member (Technical)**

*—Sd—*

**(Harnam Singh Thakur)  
Member (Judicial)**

**05<sup>th</sup> December, 2022**

*Kumud Narayan  
(PS)*